Insolvency and Bankruptcy Board of India

Subject: The IBBI (Mechanism for Issuing Regulations) Regulations, 2018

The Insolvency and Bankruptcy Code, 2016 (Code) is a modern economic legislation. Section 240 of the Code confers on the IBBI substantial powers of delegated legislation to carry out provisions of the Code.

- 2. Section 196 (1) (s) of the Code requires the Board to specify mechanism for issuing regulations, including the conduct of public consultation processes before notification of any regulation.
- 3. While considering the Board Note No. 028/2017 in its 5th meeting held on 15th May, 2017, the Governing Board advised that the process in the draft of regulations may be experienced before it is notified. It approved putting out draft regulations in public domain along with the economic analysis for comments.
- 4. Accordingly, the Board uploaded the draft of Regulations along with a cost benefit analysis on its website on 7th March, 2018 seeking comments from public, including stakeholders and the regulated by 31st March, 2018. In response, the Board received comments from 104 persons. Of these, comments from 11 persons relate to draft of Regulations. The balance were suggestions on Rules relating to registered valuers, which have since been forwarded to the Ministry of Corporate Affairs.
- 5. The comments on draft regulations and views of the Legal Affairs Division are placed are at **Annexure A**. It is proposed to accept the following comments:
 - a. In case of making regulations on urgent basis, the urgency may be reflected in the preamble of the regulations and once regulations are notified, the same regulation may not be re-notified after a period of 6 months.
 - b. Draft regulations, which is drafted in legal language and format, may not make much sense to majority of stakeholders. For seeking comments, the Board may upload the proposed regulations in the form of a discussion paper.

6. Keeping the above in view, the draft regulations, which were put out for public comments,
have been modified in track mode and placed at Annexure B .

7. It is submitted for consideration of the Governing Board.

Sl. No.	Draft Regulation / Issue	Name of Stakeholder	Comment	Views of Legal Division
1	1(1): These regulations may be called the Insolvency and Bankruptcy Board of India (Mechanism for Issuing Regulations) Regulations, 2018	United Bank of India	The title of the Regulation may be modified as "These Regulations may be called the Insolvency and Bankruptcy Board of India (Mechanism for Issuing and Amending) Regulations, 2018.	Issuing includes issue of regulations afresh or of amendment regulations. Usually, the title of regulation is crisp. Hence, not required.
2	3: The Board may make regulations to carry out the provisions of the Code with the approval of its Governing Board, in compliance with regulations 4 and 5.	United Bank of India	Regulation 3 may be modified as "The Board may make or amend regulations to carry out the provisions of the Code with the approval of its Governing Board, in compliance with regulations 4 and 5.	It is addressed in regulation 7.
3	4 (1): For the purpose of making regulations, the Board shall upload the following on its website seeking comments from the public:-	of India	Regulation 4 (1) may be modified as "For the purpose of making or amending regulations, the Board shall upload the following on its website seeking comments from the public."	It is addressed in regulation 7.

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4	Who to be		The Financial Creditors/ Banks are major stake	
	consulted?	of India	holders and issuance / amendment of Regulation	However, there are other stakeholders and
			on any of the matter under the code will have	members of the public, who may have valuable
			major impact on the banks. Under such	comments. The regulations should consider views
			circumstances the financial creditor/ Banks, the	of all stakeholders. In fact, section 196(1)(s) of the
			major stake holder should be consulted in	Code requires the IBBI to specify the mechanism
			making / amending the regulations.	for conduct of public consultations.
5	4 (2): The Board	GNLU	The time allotted is insufficient as there might	In the initial years, the regulations need to evolve
	shall allow at least	Centre	not be possible to research in the time given and	faster to address the emerging issues. A matured
	21 days for public		it is in inconsistency with International	legal framework can afford longer duration for
	to submit their		Standards. The Monetary Authority of	consultation. Further, the IBBI has another web-
	comments.		Singapore gives a minimum of 30 days time and	based platform seeking comments on the existing
			US Securities and Exchange Commission Rule	regulations throughout the year. This permits
			making process allows a time period of	enough time for research, the details of which are
			minimum of 30days which can be extended to	at:
			65-70 days usually. The Board shall allow at	http://ibbi.gov.in/webfront/public_comment.php.
			least 30 days to invite public comments which	Hence 'at least 21 days' may be retained.
			might be extended to 45 or 70 days.	
		Mr. Praveen	The time for public consultation should be at	
		K.	least 30 days after put up on IBBI website.	
6	4 (3): The Board	GNLU	The Monetary Authority of Singapore has been	These are opposite suggestions. Specific
	shall consider the	Centre	constantly following the procedure of	comments on each comment is costly and at times,
	public comments		addressing each and every comment on its	impractical, given that the number of stakeholders
	received and upload		proposals. This has immensely helped in	of bankruptcy in India is too huge. The
	the same on its		bringing transparency along with	jurisdictions like Singapore are not comparable in
	website along with a		encouragement within the public to give their	this respect.
	general statement of		proposals. Providing specific responses to all	
	its response on the		comments made to IBBI will also help in	
	comments, not later		informing the participants whether their	
	than the date of		comment are taken into account. The Board	
	notification of		shall consider the public comments and upload	
	regulations.		the same on its website along with a specific	

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			statement of its response on each and every	
			comment made, not later than date of	
			notification of regulations.	
		Mr. Rajesh	Being country like India, which constitute	
		IR, South	17.74% of the world total population and if we	
		Indian Bank	are opening a platform for inviting comments/	
			public consultation for making regulations, it	
			will definitely lead to multiple comments from	Public consultation is not substitute for engaging
			various sectors of the society which is inclusive	with the Advisory Committee. Public consultation
			of experts and vice versa. Practically, it is very	enables collective choice, brings in transparency
			difficult for the board to consider all the public	and objectivity and ensures that the regulations are
			comments and uploading the same on the	informed by the legitimate needs of those
			website along with a general statement of its	interested in and affected by regulations. The IBBI
			response because being voluminous and time	has three Advisory Committees and a few
			consuming process and may not come to a	Working Groups for expert advice and opinion.
			finality in the near future. Hence it is advisable	
			to form a special advisory committee consisting	
			of eminent personalities from various sectors,	
			across the country. The proposed regulation can	
			be placed before such committee and their	
			opinion can be sought instead of calling for	
			comments from the public at large.	
		CPL- Ops	Feedback from public on the draft regulation	
		Team, Axis	should be made disclosed by IBBI stating the	
		House	reason for accepting or rejecting the feedback.	
7	4 (6): Without	Allahabad	Under Regulation 4(6) of the draft Regulation	Depending on the urgency and importance of the
	prejudice to	Bank	the words "along with comments/feedback	matter, public can be consulted before the
	provisions in this		received from Public" may be inserted after the	Advisory Committee or after. However,
	regulation, the		words "advisory committees".	consultation with the Advisory Committee is not
	Board may consult	United Bank	We suggest for Modifying the Regulation 4 (6)	mandatory while consultation with public is
	stakeholders and	of India	as "without prejudice to provisions in this	

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	advisory committee,		regulation, the Board may consult stakeholder	mandatory. The comment will make the process
	as it may consider		and advisory institutions for making / amending	unduly rigid.
	appropriate for		regulations	
	making regulations.	Mr. Praveen	Any consultation with the stakeholders and	It (amending) is addressed in regulation 7.
		K.	advisory committees should be through the	
			public consultation process and not through	Public consultation is not substitute for engaging
			separate meetings or round tables to prevent the	with the Advisory Committee. The deliberations in
			stakeholders and advisory committees	the Advisory Committee are intensive and
			influencing the outcomes and regulations as	insightful. Besides, there are layers of objectivity
			follows. Also any form of non-formal contact or	and transparency.
			communication with select stakeholders/ service	1 2
			providers should be completely avoided as they	
			are likely to influence the regulations to suite	
			their individual interest.	
8	6 (1): Where the	GNLU	The urgency must be recorded in writing and to	We may agree. Urgency may be reflected in the
0	Board is of the	GNLO	be reflected in the Preamble of the Regulations.	regulations. Further, such regulations may not be
	opinion that certain		The Regulations once promogulated must not be	reissued without following the due procedure.
	regulations are		re- promogulated after expiry of 6 months. The	reissued without following the due procedure.
	required to be made		board shall not re-promulgate any regulation	
	or existing		with the object of defeating any procedure under	
	regulations are		these regulations.	
	required to be	United Bank	The Regulation 6 may be modified as "where the	It is to meet an urgent need which does not permit
	amended urgently, it		board is of the opinion that certain regulations	time for consultation. Further, it is not fair to
	may make	of fildia	are required to be made or existing regulations	consult only one set of stakeholder.
			are required to be amended urgently, it may	consult only one set of stakeholder.
	regulations or amend the existing		make regulations or amend the existing	
	regulations, as the		Regulations as the case may be with the	
	case may be, with		approval of Chairperson and in consultation	
	the approval of		with the Banks/ Financial Institutions, without	
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	Chairperson, without following		following the other provisions under this	
			Chapter, if it considers that time required for	
	the provisions under		compliance with those provisions would defeat	

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	this Chapter, if it		the objective sought to be achieved or cause	
	considers that time		undue delay in redressing the problem or market	
	required for		failure."	
	compliance with	Nathan	There is no need of making regulation on urgent	In the evolving insolvency regime, urgent maters
	those provisions	Economic	and without going through the process of	need to be addressed urgently.
	would defeat the	Consulting	consultation. If there is urgency, then the	
	objective sought to	India Pvt.	timeline may be reduced and quicker	
	be achieved or cause	Ltd.	consultation process may be adopted. In such	
	delay in redressing		cases, the draft regulations may dispense with	
	the problem or		and intention to address a problem and how	
	market failure		IBBI intends to address it can be broadly	
			outlined in a short consultation papers so that	
			stakeholders have opportunity to participate in	
			the process	
		ICICI Bank	The proposed Regulation should provide a	There exists a mechanism for receiving
			mechanism for receiving suggestions on issues	suggestions from stakeholders on a continuously:
			where regulation is required to be drafted or	http://ibbi.gov.in/webfront/public_comment.php.
			existing regulations are required to be amended.	
			It is advisable that public feedback be invited on	
			regulations/ amendments to regulations. Where	
			regulation making is urgent, a shorter timeline to	
			invite public comments, say 7 days, may be	
			considered. In the event this shorter timeline is	
			also not feasible, a reasoned decision may be	
			taken by the Chairperson.	
9	9 (1): The Board	Corporation	The Regulation states that the clarification or	The proposal is on the lines of Guidance Schemes
	may provide for a	-	guidance given by the Board shall not be binding	of various other authorities. The Board does not
	scheme for general		on the Board. In our opinion any guidance or	render professional advice in a specific matter.
	or specific		clarification given by the Board should be	Wherever it is necessary, the Board may give a
	clarification or		binding on them. Therefore, said regulation may	general clarification or guidance for the benefit of
	guidance on the		be modified accordingly.	everybody.

	provisions of regulations made by it either on a request by a person or on its own, subject to the condition that such clarification or guidance shall not be binding on the	Consulting India Pvt. Ltd.	IBBI can use the Explanatory memorandum while framing regulations. Relying on explanatory memorandum may make it unnecessary for "Guidance on Law". TRAI has used it.	
	Board and shall not be construed as determining of any question of fact or law.			
10	General Issue	GNLU	Since there is no particular format or template for suggestions, the board shall frame a specific template time to time for inviting comments from the public. This template shall necessarily contain: (a) Name of the proposer (b) Contact details of the proposer but proposer shall not be bound to provide details of (a) & (b), if he wishes not to.	A template for making public comments on regulations is already provided on website of the Board and is available at http://ibbi.gov.in/webfront/public_comment.php .
11	General Issue	GNLU	(1) Like TRAI, The Board shall after replying to each public comment, open for a counter-comments session till 7 days. Such a clause should also be inserted in IBBI Rules. (2) Any comments then received shall also be published on the website.	In the initial days of evolution of law, this will slow down the evolution.
12	General Issue	GNLU	Other regulators i.e. SEBI and TRAI has process by consultation / discussion paper. The board should also adopted that process and also adopt global practices. The AERA begins the process	We may agree. Discussion paper prosing regulations may serve the purpose better.

			with consultation paper which is placed on its	When regulations are amended, foot notes
			website seeking feedback, comment and	detailing the provisions as existed before
			suggestion along with name of parties. Thus,	amendment are indicated.
			coming out with consultation/ discussion	amenament are indicated.
			papers, specific replies to the comments of	
			participants, acknowledging their feedback and	
			taking into consideration practices adopted by	
			regulators abroad must be explored by IBBI	
			while formulating regulations.	
		Mr. Jesintha,	The text of the Regulation is generally in the	
		IP	format as "In the Regulation, in sub	
		Bangalore	regulation, in clause, in sub	
		Dangaloic	clause, for the words "", the	
			words"" shall be substituted. The	
			stakeholders are expected to refer back the	
			previous regulations on the matter, the basic	
			Code and amendments to the Code and insert /	
			delete/ modify/ substitute/ correct the	
			provisions, before applying them.	
13	General Issue	GNLU	The AERA publishes the minutes of the meeting	This is outside the scope of proposed regulations.
13	General Issue	GNLO	with the stakeholders, the same approach should	This is outside the scope of proposed regulations.
			be taken care by IBBI.	
14	General Issue	Mr. Jesintha,	If, technically feasible, the Regulation released	
14	General Issue	IP	by other regulator such as RBI, SEBI having a	
		Bangalore	bearing upon IBC may be furnished as a kind of	
		Dangaloic	addendum to the suggested version of	
			regulations, giving it even more totality	
15	General Issue	Mr. Harish	Whether this new Regulation (Mechanism for	Unless specified otherwise, every law applies
13	General issue	V Tarish	Issuing Regulations) will be applicable	prospectively.
		•	retrospectively to the regulation already by the	prospectivery.
			IBBI prior to this Regulation (Mechanism for	
			Issuing Regulations)	
			issuing regulations)	

16	General Issue	CPL- Ops	Clarity should be provided by IBBI regarding	This is outside the scope of regulations. However,
		Team, Axis	committee which framed the regulation, internal	the discussion paper invariably indicates the
		House	approval sought, etc. before uploading the draft	process followed.
			document asking for public comments on the	
			same.	
17	General Issue	CPL- Ops	The "Draft IBBI (Mechanism for Issuing	Noted.
		Team, Axis	Regulations) Regulations, 2018 publication" is	
		House	to make all the stakeholders aware about the	
			proposed framework for issuance of regulations,	
			in a transparent manner. Garnering feedback	
			from all stakeholders on the issuance of	
			Regulation is good initiative considering the fact	
			that the IBC is new legislation and regulations	
			would be required to be issued more frequently.	
18	General Issue	Nathan	IBBI should include open house discussions as	This is outside the scope of regulations. IBBI
		Economic	part of the process of except HR and	usually holds a few round tables with stakeholder
		Consulting	housekeeping matters.	before notifying regulations.
		India Pvt.		
		Ltd.		
19	General Issue	Nathan	The IBBI can also resort to a two-stage	This is addressed in regulation 4(4). Certain
		Economic	consultation process if the subject matter is of	situations may require second round of
		Consulting	grave importance and requires one additional	consultation.
		India Pvt.	round of consultation. In this case, the	
		Ltd.	consultation paper has to be exhaustive,	
			reflecting and importance of the subject, best	
			international practices and raise question at the	
			end of the paper.	

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INSOLVENCY AND BANKRUPTCY BOARD OF INDIA NOTIFICATION

New Delhi, the [●June], 2018

No. IBBI/2017-18/GN/REG0....12.--- In exercise of the powers conferred by clause (s) of sub-section (1) of section 196 read with section 240 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Insolvency and Bankruptcy Board of India hereby makes the following regulations, namely:-

CHAPTER I

PRELIMINARY

1. Short title and commencement.

- (1) These regulations may be called the Insolvency and Bankruptcy Board of India (Mechanism for Issuing Regulations) Regulations, 20178.
- (2) Save as otherwise provided, these regulations shall come into force on the date of their publication in the Official Gazette.
- (3) These regulations shall not apply to regulations made by the Board in respect of organizational matters.

2. Definitions.

- (1) In these regulations, unless the context otherwise requires,-
 - (a) "Advisory Committee" means an advisory committee constituted by the Board under section 197 of the Code;
 - (b) "Code" means the Insolvency and Bankruptcy Code, 2016 (31 of 2016); and
 - (c) "Governing Board" means the Board of Members constituted under sub-section (1) of section 189 of the Code.
- (2) Words and expressions used and not defined in these regulations but defined in the Code shall have the meanings respectively assigned to them in the Code.

CHAPTER II

MAKING OF REGULATIONS

3. Making regulations.

The Board may make regulations to carry out the provisions of the Code with the approval of its Governing Board, in compliance with regulations 4 and 5.

4. Public Consultation.

- (1) For the purpose of making regulations, the Board shall upload the following on its website seeking comments from the public:-
- (a) <u>a discussion paper outlining draft of proposed regulations;</u>
- (b) the specific provision of the Code under which the Board-proposes regulations;
- (c) a statement of the problem that the proposed regulation seeks to address;
- (d) an economic analysis of the proposed regulations;
- (e) a statement carrying norms advocated by international standard setting agencies and the international best practices, if any, relevant to the proposed regulation;
- (f) the manner of implementation of the proposed regulations; and
- (g) the manner, process and timelines for receiving comments from the public.
- (2) The Board shall allow at least 21 days for public to submit their comments.
- (3) The Board shall consider the public comments received and upload the same on its website along with a general statement of its response on the comments, not later than the date of notification of regulations.
- (4) If the Governing Board decides to approve regulations in a form substantially different from the proposed regulations, it shall repeat the process under this regulation.
- (5) The regulations shall be notified promptly after it is approved by the Governing Board and the date of their enforcement shall ordinarily be after 30 days from the date of notification unless a different date is specified therein.
- (6) Without prejudice to provisions in this regulation, the Board may consult stakeholders and advisory committees, as it may consider appropriate for making regulations.

5. Economic Analysis.

- (1) The Board shall cause an economic analysis of the proposed regulations to be made.
- (2) The economic analysis shall cover the following:-
 - (a) expected costs to be incurred by, and the benefits that will accrue to, the society, economy, stakeholders and the Board, both directly and indirectly on account of the proposed regulation; and
 - (b) how the proposed regulations <u>further strengthen</u> the <u>objectives of would</u> facilitate in enforcement of the provisions of the Code.

6. Urgent regulations.

Where the Board is of the opinion that certain regulations are required to be made or existing regulations are required to be amended urgently, it may make regulations or amend the existing regulations, as the case may be, with the approval of Chairperson, without following the provisions under this Chapter, if it considers that time required for compliance with those provisions would defeat the objectives sought to be achieved or cause undue delay in redressing the problem or market failure subject to the condition that the urgency is reflected in the long title to the Regulations.

- (2) The regulations made under sub-regulation (1) shall remain in force for a period of six months from the date of notification unless approved by the Board in accordance with these regulations.
- (3) The regulations once issued under sub-regulation (1) willshall not befurther re-issued under the said sub-regulation.issue.

CHAPTER III

AMENDMENT AND REVIEW OF REGULATIONS

7. Amendment of Regulations.

An amendment to any regulations shall be made in compliance with the provisions of Chapter II.

8. Review of Regulations.

The Board shall review each regulation every three years unless a review is warranted earlier and amend or repeal any regulation, keeping in view-

- (a) its objectives;
- (b) its outcome;
- (c) experience of its implementation;
- (d) experience of its enforcement and the related litigation;
- (e) global best practices, if any;
- (f) its relevance in the changed environment; and
- (g) any other factor considered relevant by the Board.

9. Guidance on law.

The Board may provide for a scheme for general or specific clarification or guidance on the provisions of regulations made by it either on a request by a person or on its own, subject to the condition that such clarification or guidance shall not be binding on the Board and shall not be construed as determination of any question of fact or law.

(1) This regulation shall come into force on 1st April, 2018 1st July, 2018.